

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,  
PART III, SECTION 4

**TELECOM REGULATORY AUTHORITY OF INDIA**

**NOTIFICATION**

NEW DELHI, THE 25 June, 2014

**F. No. 304-8/2014-QoS** ----- In exercise of the powers conferred upon it under section 36, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Quality of Service of Broadband Service Regulations 2006 (11 of 2006), namely: ---

**QUALITY OF SERVICE OF BROADBAND SERVICE**

**(SECOND AMENDMENT) REGULATIONS, 2014**

**(5 OF 2014)**

**1.** (1) These regulations may be called the Quality of Service of Broadband Service (Second Amendment) Regulations, 2014.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2.** In regulation 2 of the Quality of Service of Broadband Service Regulations 2006 (11 of 2006), for clause (d), the following shall be substituted, namely: -

  
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सचिव/Secretary  
भारतीय दूरसंचार विनियामक प्राधिकरण  
Telecom Regulatory Authority of India  
नई दिल्ली-110002/New Delhi-110002

“(d) **“Broadband”** is a data connection that is able to support interactive services including Internet access and has the capability of the minimum download speed of 512 kbps to an individual subscriber from the point of presence (POP) of the service provider intending to provide Broadband service.”

  
(Sudhir Gupta)

Secretary  
सुधीर गुप्ता/SUDHIR GUPTA  
सचिव/Secretary  
भारतीय दूरसंचार विनियामक प्राधिकरण  
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Note 1. --- The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 10<sup>th</sup> October, 2006 vide notification No. 304-6/2004-QoS dated the 6<sup>th</sup> October, 2006.

Note 2. --- The principal regulations were amended vide notification No. 305-21/2012-QoS and published in the Gazette of India, Extraordinary, Part III, Section 4 dated the 24<sup>th</sup> December, 2012.

Note 3. --- The Explanatory Memorandum explains the objects and reasons of the Quality of Service of Broadband Service (Second Amendment) Regulations, 2014.

## **Explanatory Memorandum**

1. TRAI has laid down the Quality of Service Standards for Broadband Service through the Quality of Service of Broadband Service Regulations, 2006 (11 of 2006) dated the 6<sup>th</sup> October, 2006.
2. As per Broadband Policy 2004, the Broadband was defined as “An always on data connection that is able to support interactive services including Internet access and has the capability of the minimum download speed of 256 kilo bits per second (kbps) to an individual subscriber from the Point of Presence (POP) of the service provider intending to provide Broadband service where multiple such individual Broadband connections are aggregated and the subscriber is able to access these interactive services including the Internet through this POP. The interactive services will exclude any services for which a separate licence is specifically required, for example, real-time voice transmission, except to the extent that it is presently permitted under ISP licence with Internet Telephony”.
3. Department of Telecommunications, Ministry of Communications and Information Technology, New Delhi vide Notification S.O. No. 4-4/2009-Policy-I, dated the 18<sup>th</sup> July, 2013 in supersession of the definition of Broadband contained in the Broadband Policy, 2004 and in consonance with point 1.5 of part IV (Strategies) contained in the National Telecom Policy-2012 and after consideration of the

  
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recommendation of the Telecom Regulatory Authority of India has revised the definition of Broadband as follows:----

“Broadband is a data connection that is able to support interactive services including Internet access and has the capability of the minimum download speed of 512 kilo bits per second (kbps) to an individual subscriber from the point of presence (POP) of the service provider intending to provide Broadband service.”

4. Above stated notification was published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 8<sup>th</sup> August, 2013.
5. Based on above, the Authority has amended the Quality of Service of Broadband Service Regulations 2006.

  
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